

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 08

IA No. 102/JPR/2021

IA No. 303/JPR/2021

IA No. 321/JPR/2021

IA No. 251/JPR/2022

IA No. 198/JPR/2023

IA No. 206/JPR/2023

IA No. 267/JPR/2023

IA No. 293/JPR/2023

IA No. 414/JPR/2023

IA No. 193/JPR/2024

IB No. 131/9/JPR/2019

Under Section 9 of IBC, 2016

In the matter of:

Sanwar Mal Tiwari Sole Prop. of Rajasthan Steel Corporation

... Operational Creditor/Applicant

Versus

Aesthetic Stone Arts India Pvt. Ltd.

... Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER

HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Amol Vyas, Adv.

Vijendra Bangar, RP

For the Suspended Director : Nipun Katiyal, Adv.

Nitesh Srivastava, Adv.

Vasundhara Gupta, Suspended Director

Archit Jain, Adv.

Dhananjai Shekhawat, Adv.

Aishwarya Mishra, Adv.

For the PNB : Shashank Jain, Adv.

ORDER

Heard Mr. Amol Vyas, Adv. appearing on behalf of the RP. Mr. Vijendra Bangar, RP present in person. Mr. Nipun Katiyal, Adv. along with Mr. Nitesh Srivastava, Adv. appearing on behalf of the Suspended Director. Ms. Vasundhara

Sd/-

Sd/-

Gupta, Suspended Director present in person. On the request of Learned counsels for the parties IA No. 321/JPR/2021 & IA No. 206/JPR/2023 are taken for hearing.

List the matter for further consideration on 07.06.2024 at 10:30 am.

sdr

(Rajeev Mehrotra)
Technical Member

sdr

(Deep Chandra Joshi)
Judicial Member

June 05, 2024